

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**(IB)-188(PB)/2018**

**IN THE MATTER OF:**

Union Bank of India

.... APPLICANT / PETITIONER

Vs.

Nextra Teleservices Pvt. Ltd.

.... RESPONDENT

**SECTION:**

Under Section 7 of Insolvency and Bankruptcy Code, 2016

**Order delivered on 21.02.2018**

**Coram:**

**Dr. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):-

Mr. Avrojyoti Chatterjee, Mr. Rajiv S. Roy,  
Mr. Abhijit Roy, Ms. Jayashree Saha,  
Advocates

**ORDER**

Learned counsel for the petitioner appears. Notice to show cause be issued as to why the application filed under section 10 shall not be admitted. Petitioner is directed to file affidavit of service. Process Dasti.

List on 7<sup>th</sup> March 2018.

Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**